

POSITIVE PRISONERS URGING FREEDOM.

Covid '19, a disastrous pandemic which has let huge heap of 1837 people to death beds, with 55,104 as confirmed cases, which includes 36,702 active cases. Numerous people are blocked up in some or other state, some even outside India. The Indian jails can be the most concentrated place, to allow people ensure a large number of cases too! The Arthur Road Prison have been contemptuous where the prisoners have been experiencing discomfort due to the infected people, therefore a writ petition has been filed toward the Supreme court of Maharastra, alleging that the High Powered Committee which was been set up to release the prisoners on parole to ensure due safety of the prisoners, on the grounds that (1) the nature of offence; (2) the number of years he/ she have been sentenced; (3) the severity of offence with which he/she is charged with and facing trial;(4) or any other relevant factor which the Committee consider appropriate. The committee reported on the date 25.03.2020 that prisoners who have been granted punishment for seven years or less than seven years can be released at an interim for 45 days, moreover the prisoner have to approach at the 30th day; the convicted prisoners who have been maximum sentence of seven years or less than seven years can be released for 45 days, where the convicted prisoner that to approach every 30th day; moreover, the prisoners can also be released on emergency parole for a period of 45 days which ensures until any further notice by the state government under the Epidemics Act,1897. However before any protocol, the functionaries will ensure high commitment towards the correct authorities, the same must be activated as soon as possible to ensure the right safety; howsoever even after the span of some one and a half months the authorities haven't taken any appropriate action against the release towards the prisoners. Moreover 77 prisoners and 26 staff members have been tested positive. The central prison comprises only of 14,491 and the number of prisoners accommodated is 11,254 prisoners more, which obviously ensures overcrowding barracks rightly. The number of prisoners in Arthur Jail is 2700 and the capacity for the same is 800. Therefore, this rightly ensures the infringement of article 129 of the Indian Constitution, since till date there is no single release of the prisoners, infringing the orders of the Supreme Court. Nitin Shelke and Madhulkar Suryavanshi even filed a special leave petition. Therefore the under trial petitioners to write a letter to the Chief Justice and the Principal Bench to take a suo moto cognizance, urgin a reply from the High Powered Committee.